

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL WESTERN ZONE BENCH,
PUNE

ORIGINAL APPLICATION NO.87/2022WZ
BETWEEN:

Gopal Vitthal Bholnekar & AnrApplicants ,

V/S

Goa Coastal Zone Management Authority
And orsRespondents

REJOINDER OF THE RESPONDENT NO. 3,
4 AND 5

MAY IT PLEASE YOUR HONOUR

1. The respondent no. 3 to 5 respectfully submits
that in the order dated 15/02/2024 there is a
mistake by mentioning that Ms. Pronoy Kamat
has appeared on behalf of respondent no. 3 to 5.
In fact Adv Pranita Gawandi had appeared

holding for Adv Pronoy Kamat and requested for time since reply of Goa Coastal Zone Management Authority was not served on these respondents. Hence this Tribunal take note of the above mistake and it may be corrected accordingly.

2. As regard to the affidavit of Goa Coastal Zone Management Authority it is submitted that the respondents do not object to the submissions of Goa Coastal Zone Management Authority as the structures are beyond the existing road in the municipal area. The said structures are existing structures and the applicants had filed complaint in the year 2015 which is mentioned in the reply filed by these respondents to the original application which may be considered. Therefore the complaint is barred under Section 14 (3) of the National Green Tribunal Act.

3. The respondent no. 3 to 5 submits that the original applicant is brother of the Late Mr. Ulhas Bholnekar who is husband of respondent no. 3 and father of respondent no. 4 and 5. The applicant has filed various complaints and the civil suit filed by him is also pending in the Civil Court Canacona which is mentioned in the original reply. These respondents have not done any new construction as alleged in the original application and the application is liable to be rejected.
4. Considering above this Hon'ble Court may not entertain the present original application.

Date: 15/02/2024

Place: Panaji – Goa



Adv Pronoy Kamat

For Respondents

no. 3, 4 and 5